

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017

NAME OF THE PARTIES:

Mr. Shankarrao Borkar & Anr.


V/s.

M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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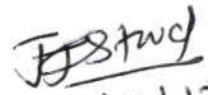
1) Adv. Swati Sagnekar
for Respondent No. 1 to 3.


3/7/2017

2) Adv. ~~Shah~~ Dharam Jumanji
for R. 5 to R. 8 i/b Sanjay Sinha


3/7/17

3) Adv. Jaymela Ostud i/b JJ-Associates
for Respondents No. 14


3/7/17

4) Senior Council MR. VIMAL GUPTA
IB Adv. Susha Dwivedi
Adv. Aditya Kadam
For petitioners


3/7/2017

5) Senior Adv. Gaurav Joshi i/b
R. 1 to 3.

6) Senior Adv. Mustafa Doctors i/b
R. 12.

(Contd.....2.)

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ORDER

CP 22/241-242/ NCLT/MB/MAH/2016

Heard. Await Orders.

Date: 03.07.2017.

M.K. SHRAWAT
Member (Judicial)

ORDER

CP NO. 22/397-398/CLB/MB/MAH/2016

Consequent upon the change of Constitution of the Bench, this Petition is now required to be argued before the Division Bench. Moreover, during the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on 16th **January 2018** by issuing notice intimating the date fixed for hearing.

Sd/-

BHASKARA RANTULA MOHAN
Member (Judicial)

Date : 09.11.2017
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Sd/-

M.K. SHRAWAT
Member (Judicial)